

now urge the Government of India to reconsider this decision at the earliest. I also call upon the Government to take necessary steps to start the work on the proposed Goa University without any further delay.

(v) DEMANDS FOR ESTABLISHMENT OF A TUBEWELL CORPORATION IN RAJASTHAN

SHRI RAJESH PILOT (Bharatpur): Sir, under Rule 377 I would like to draw the attention of the Government to the following matter of urgent public importance.

The drinking water availability in villages in Rajasthan is still far from satisfactory even after 34 years of freedom and people have to walk miles to fetch water. Establishment of a tubewell Corporation should be given top priority to solve this problem. Initiative from Central Government should be taken immediately and the tubewell Corporation should be established in cooperation with the State Government without further delay.

(vi) DEMAND FOR SETTING UP OF MAJOR INDUSTRIES IN THE PUBLIC SECTOR IN GWALIOR-CHAMBAL DIVISION OF MADHYA PRADESH

SHRI MADHAVRAO SCINDIA (Guna): Sir, under Rule 377 I would like to draw the attention of the Government to the urgent need for setting up a Major industry in the Public Sector in Gwalior-Chambal Division of Madhya Pradesh.

Gwalior-Chambal division of Madhya Pradesh is one of the most economically backward areas in the country. Due to the existence of huge ravines and the constant erosion of soil along the rivers such as Chambal, Sindh and Kuwari which flow through it and the hilly terrain in a fairly large part of the region, the land available for cultivation is much too inadequate not merely to meet employment requirements but also to provide even a subsistence level economy for a large percentage of population living in its

rural areas. Except in Gwalior city, non-existence of even private major and medium industries in the region denies them alternative avenues of employment.

The Prime Minister, Shrimati Indira Gandhi has said that the Government would give priority to setting up of industries in economically backward areas, but no major or even medium industry in the Public Sector has been set up in Gwalior-Chambal Division since Independence. Recently when the M.P. Government announced its decision to set up regional industrial development corporations, initially Gwalior was not included in the list of the cities where these corporations were to be set up. I am grateful to the Chief Minister of Madhya Pradesh for having subsequently accepted my suggestion and having included Gwalior as well in that list.

The economic backwardness of the region is the most important factor responsible for the recurrence of the dacoity problem. The setting up of two major industries in the Public Sector at convenient centres in the region would prove an incentive for starting small and medium ancillary industries. It would thus go a long way in removing the economic backwardness of the region and also act as the most effective measure towards the eradication of the dacoity problem.

It is hoped that the Government would give serious consideration to the pressing need of setting up such major industries in the public sector in Gwalior-Chambal Division.

(vii) DEMAND BY GROWERS IN MADHYA PRADESH FOR PERMISSION TO EXPORT URAD WHOLE OR DAL TO STABILISE ITS PRICE

DR. VASANT KUMAR PANDIT (Rajgarh): Under Rule 377, I would like to draw the attention of the Government to the following matter of urgent importance.

[Dr. Vasant Kumar Pandit]

Before the Kharif season started, there was a shortage of Urad pulse whole due to which the Government thought it wise to import the same to remove the pressing demands. However, the Kharif season is now over. The position obtaining indicates a very good crop of this commodity. Madhya Pradesh produces major quantity of Urad pulse. In the recent months, since August-September, the prices of Urad, one of the cash crops, in the district of Khandwa and many other parts of Madhya Pradesh, have crashed down more than Rs. 100 per quintal. The down trend is yet persisting. The Chamber of Commerce of Madhya Pradesh and various other trading organisations have suggested to the Export Advisory Committee that they should now permit export of Urad pulse whole or Urad Dal to countries like Ceylon and Middle-East. This would stabilise the price of Urad whole and remove the panic from the minds of the farmers who are suffering heavy losses due to low prices. Besides, the Dal Mill Industry will also get sufficient work in milling whole Urad. The Dal Mill Association of Khandwa have sent telegrams to the Government to review the policy regarding Urad whole and to allow exports as a stabilising factor to pep up the market in Madhya Pradesh. By allowing export of Urad pulse and Dal the Govt. will also earn good foreign exchange and balance of exchange spent for Urad pulse imports early this year. I hope the Government will act soon to prevent further loss to the Urad producers and avoid a likely crisis in other commodities. The announcement of Government decision to allow exports of Urad pulse and Dal immediately will be the timely action necessary in the present crisis.

13 hrs.

(viii) Demand for stopping circulation of the film "Meri Awaz Suno."

SHRI GHULAM NABI AZAD (Washim): Under Rule 377, I would like

to draw the attention of the Union Home Minister and Information and Broadcasting Minister, to the Film captioned 'Meri Awaz Suno' screened in the country.

The story is that the Union Home Minister, Home Secretary and the I.G.P. are made as the heads of the gang of smugglers and anti-social elements.

This story is not only in bad taste, but it is also highly derogatory and defamatory in nature, casting aspersions on such personalities in public life.

I, therefore, request the Government to immediately stop the circulation of the Film and take action against the producer of the said Film.

13.02 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at seven minutes past Fourteen of the Clock.

[SHRI HARINATHA MISRA in the Chair]
STATUTORY RESOLUTION RE: APPROVAL OF PROCLAMATION IN RELATION TO STATE OF KERALA AND

SUPPLEMENTARY DEMANDS FOR GRANTS (KERALA), 1981-82

MR. CHAIRMAN: Now, the House will take up Items Nos. 10 and 11 for which 4 hours have been allotted. The hon. Minister will be replying at 5-30 P.M.

Motion moved:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated